

High Court of Karnataka,
Bengaluru,
Dated:14th December 2022

NOTIFICATION NO.HCBB – 301 / 2022

In modification of earlier Notification No. HCBB–250/2022 dated 15th October 2022, the sittings of Hon'ble the Chief Justice and the Hon'ble Judges in the Principal Bench at Bengaluru are arranged in the Court Halls as mentioned below from 02nd January 2023.

Sl. No.	Name of the Hon'ble Judges	Court Hall Nos.
1	Hon'ble The Chief Justice	1
2	Hon'ble Mr. Justice Alok Aradhe	2
3	Hon'ble Mr. Justice B.Veerappa	3
4	Hon'ble Mr. Justice G.Narendar	4
5	Hon'ble Mr. Justice P.S.Dinesh Kumar	5
6	Hon'ble Mrs. Justice K.S.Mudagal	6
7	Hon'ble Mr. Justice Krishna S.Dixit	7
8	Hon'ble Mr. Justice S.G.Pandit	8
9	Hon'ble Mr. Justice R.Devdas	9
10	Hon'ble Mr. Justice B.M.Shyam Prasad	10
11	Hon'ble Mr. Justice S.Sunil Dutt Yadav	11
12	Hon'ble Mr. Justice H.T.Narendra Prasad	12
13	Hon'ble Mr. Justice H.P.Sandesh	13
14	Hon'ble Mr. Justice K.Natarajan	14
15	Hon'ble Mr. Justice Ashok S. Kinagi	15
16	Hon'ble Mr. Justice Suraj Govindaraj	16
17	Hon'ble Mr. Justice Sachin Shankar Magadum	17
18	Hon'ble Mr. Justice N.S.Sanjay Gowda	18

19	Hon'ble Ms. Justice Jyoti Mulimani	19
20	Hon'ble Mr. Justice R.Nataraj	20
21	Hon'ble Mr. Justice Hemant Chandangoudar	21
22	Hon'ble Mr. Justice Pradeep Singh Yerur	22
23	Hon'ble Mr. Justice M.Nagaprasanna	23
24	Hon'ble Mr. Justice M.I.Arun	24
25	Hon'ble Mr. Justice S.Vishwajith Shetty	25
26	Hon'ble Mr. Justice Shivashankar Amarannavar	26
27	Hon'ble Mrs. Justice M.G.Uma	27
28	Hon'ble Mr. Justice Hanchate Sanjeevkumar	28
29	Hon'ble Mr. Justice P.N.Desai	29
30	Hon'ble Mr. Justice S.Rachaiah	30
31	Hon'ble Mrs. Justice K.S.Hemalekha	31
32	Hon'ble Mr. Justice Anil B. Katti	32
33	Hon'ble Mr. Justice G.Basavaraja	33

By Order of Hon'ble The Chief Justice

**Sd/-
(M.Chandrashekar Reddy)
Registrar (Judicial)**

Date:14.12.2022

HIGH COURT OF KARNATAKA AT BENGALURU

**ARRANGEMENT OF SITTINGS OF HON'BLE THE CHIEF JUSTICE AND
THE HON'BLE JUDGES WITH SUBJECTS
ASSIGNED TO THEIR LORDSHIPS
WITH EFFECT FROM MONDAY THE 02ND JANUARY 2023**

Priority will be given to old cases

Part A

Sl. No.	SITTINGS AND SUBJECTS	Remarks
1	<p>Hon'ble The Chief Justice & Hon'ble Mr. Justice Ashok S. Kinagi</p> <p>All WPs (PIL)</p> <p>WP Green Bench, WP arising under Laws relating to Pollution Control, Environment Protection Act, and Rules framed there under and all other Laws relating to Environment - Preliminary Hearing, Orders and Final Hearing</p> <p>Writ Appeals of the year 2023 - Admission, Orders and Final Hearing</p> <p>CCC (Civil and Criminal) of the years 2022 and 2023 - Admission, Orders and Final Hearing</p> <p>Specially assigned matters</p>	<p align="center">Physical hearing / Video Conferencing (optional)</p>
2	<p>Hon'ble Mr. Justice Alok Aradhe & Hon'ble Mr. Justice S.Vishwajith Shetty</p> <p>Writ Appeals upto 2022 - Admission, Orders and Final Hearing</p> <p>MFAs (Matrimonial cases) - Admission, Orders and Final Hearing</p>	<p align="center">Physical hearing / Video Conferencing (optional)</p>

	<p>Writ and Civil Referred Cases - Admissions, Orders and Final Hearing</p> <p>Writ Petitions pertaining to Professional Courses in Medical, Dental, Engineering – Fee Structure and Seat Matrix - Preliminary Hearing, Orders and Final Hearing</p> <p>Writ Petitions (Edn-Med-Adm) - Preliminary Hearing, Orders and Final Hearing</p> <p>WP (HC) - Preliminary Hearing, Orders and Final Hearing</p> <p>Execution First Appeals and Execution Second Appeals (Division Bench Matters) - Admissions, Orders and Final Hearing</p> <p>Miscellaneous Second Appeals (PMLA) (Division Bench matters) - Admissions, Orders and Final Hearing</p> <p>Specially assigned matters</p>	
<p>3</p>	<p>Hon’ble Mr. Justice B.Veerappa & Hon’ble Mrs. Justice K.S.Hemalekha</p> <p>Criminal Appeals (Conviction) - Admission, Orders and Final Hearing</p> <p>CCC (Civil and Criminal) upto 2021 - Admission, Orders and Final Hearing</p> <p>Criminal Appeals under National Investigation Agency Act - Admission, Orders and Final Hearing</p> <p>Criminal Referred cases - Admission, Orders and Final Hearing</p> <p>Specially assigned matters</p>	<p>Physical hearing / Video Conferencing (optional)</p>

<p>4</p>	<p>Hon'ble Mr. Justice G.Narendar & Hon'ble Mr. Justice S.Rachaiah</p> <p>WP (S-CAT and S-KSAT) - Preliminary Hearing, Orders and Final Hearing</p> <p>Writ Petitions (Lokayukta) - Preliminary Hearing, Orders and Final Hearing</p> <p>All Writ Petitions and Civil matters not assigned to any other Division Benches - Preliminary Hearing/Admission, Orders and Final Hearing</p> <p>MFAs (except MV, LAC and Matrimonial cases) - Admission, Orders and Final Hearing</p> <p>RERA Appeals - Admission, Orders and Final Hearing</p> <p>Original Side Appeals, Company Appeals u/s 10(F) of the Companies Act - Preliminary Hearing/Admissions, Orders and Final Hearing</p> <p>Arbitration matters, Commercial Appeals and Commercial Applications - Preliminary Hearing / Admissions, Orders and Final Hearing</p> <p>Specially assigned matters</p>	<p>Physical hearing / Video Conferencing (optional)</p>
<p>5</p>	<p>Hon'ble Mr. Justice P.S.Dinesh Kumar & Hon'ble Mr. Justice G.Basavaraja</p> <p>All Division Bench Tax matters - Admission, Orders and Final Hearing</p> <p>Regular First Appeals - Admission, Orders and Final Hearing</p> <p>Specially assigned matters</p>	<p>Physical hearing / Video Conferencing (optional)</p>

<p>6</p>	<p>Hon'ble Mr. Justice P.S.Dinesh Kumar (Friday at 2.30 PM)</p> <p>Writ Petitions filed by Judicial Officers and Members of the staff of High Court & District/Trial Courts - Preliminary Hearing, Orders and Final Hearing</p> <p>Specially assigned matters</p>	<p>Physical hearing / Video Conferencing (optional)</p>
<p>7</p>	<p>Hon'ble Mrs. Justice K.S.Mudagal & Hon'ble Mr. Justice Anil B. Katti</p> <p>Criminal Appeals (Acquittal) - Admission, Orders and Final Hearing</p> <p>MFAs (MV and LAC) - Admission, Orders and Final Hearing</p> <p>Specially assigned matters</p>	<p>Physical hearing / Video Conferencing (optional)</p>
<p>8</p>	<p>Hon'ble Mr. Justice Krishna S. Dixit</p> <p>WPs (LA and BDA) - Preliminary Hearing/Admission, Orders and Final Hearing</p> <p>All Company matters - Preliminary Hearing/Admission, Orders and Final Hearing</p> <p>Writ Petitions of the category not specifically assigned to any Bench for – Preliminary Hearing/Admission, Orders and Final Hearing</p> <p>Specially assigned matters</p>	<p>Physical hearing / Video Conferencing (optional)</p>
<p>9</p>	<p>Hon'ble Mr. Justice S.G.Pandit</p> <p>WP (LB) - Preliminary Hearing, Orders and Final Hearing</p> <p>Specially assigned matters</p>	<p>Physical hearing / Video Conferencing (optional)</p>

<p>10</p>	<p>Hon'ble Mr. Justice R.Devdas</p> <p>WPs (LR and KLR) - Preliminary Hearing, Orders and Final Hearing</p> <p>Civil Miscellaneous Petitions seeking appointment of Arbitrators under Section 11 of the Arbitration and Conciliation Act, 1996 -Admission, Orders and Final Hearing</p> <p>Specially assigned matters</p>	<p>Physical hearing / Video Conferencing (optional)</p>
<p>11</p>	<p>Hon'ble Mr. Justice B.M.Shyam Prasad</p> <p>WP (Service and Tax) - Preliminary Hearing, Orders and Final Hearing</p> <p>Specially assigned matters</p>	<p>Physical hearing / Video Conferencing (optional)</p>
<p>12</p>	<p>Hon'ble Mr. Justice S.Sunil Dutt Yadav</p> <p>WP (GM-CPC) from 2019 onwards - Preliminary Hearing, Orders and Final Hearing</p> <p>Arbitration Petition – Interim Measure, Arbitration Petition (Enforcement of Foreign Arbitral Award) and Commercial Suit - Preliminary Hearing/Admission, Orders and Final Hearing</p> <p>Specially assigned matters</p>	<p>Physical hearing / Video Conferencing (optional)</p>
<p>13</p>	<p>Hon'ble Mr. Justice H.T.Narendra Prasad</p> <p>Regular First Appeals from 2019 onwards - Admission, Orders and Final Hearing</p> <p>MFA's of all categories (except MV and WC/ECA) - Admission, Orders and Final Hearing</p>	<p>Physical hearing / Video Conferencing (optional)</p>

	<p>Intellectual Property Rights Cases including Referred Original Suits - Admission, Orders and Final Hearing</p> <p>Specially assigned matters</p>	
14	<p>Hon'ble Mr. Justice H.P.Sandesh</p> <p>Regular Second Appeals from 2017 onwards - Admission, Orders and Final Hearing</p> <p>Specially assigned matters</p>	<p>Physical hearing / Video Conferencing (optional)</p>
15	<p>Hon'ble Mr. Justice K.Natarajan</p> <p>Criminal Petitions (U/s 482 of Cr.P.C) and Writ Petition filed u/Art. 226 & 227 of the Constitution of India r/w Section 482 Cr.P.C. from 2020 onwards - Admission, Orders and Final Hearing</p> <p>SPECIAL COURT CONSTITUTED FOR DECIDING CRIMINAL MATTERS FILED IN THE HIGH COURT (ALL BENCHES) WHERE THE MEMBERS OF THE STATE OR CENTRAL LEGISLATURE ARE ACCUSED</p> <p>Specially assigned matters</p>	<p>Physical hearing / Video Conferencing (optional)</p>
16	<p>Hon'ble Mr. Justice Suraj Govindaraj</p> <p>WP (Labour, L-KSRTC and S-KSRTC) - Preliminary Hearing, Orders and Final Hearing</p> <p>WPs (KEB, KLRA, ULC, Cinema, MV, Excise, KVOA, APMC and HRC) - Preliminary Hearing, Orders and Final Hearing</p> <p>Specially assigned matters</p>	<p>Physical hearing / Video Conferencing (optional)</p>

<p>17</p>	<p>Hon'ble Mr. Justice Sachin Shankar Magadum</p> <p>Regular Second Appeals upto 2016 - Admission, Orders and Final Hearing</p> <p>Specially assigned matters</p>	<p>Physical hearing / Video Conferencing (optional)</p>
<p>18</p>	<p>Hon'ble Mr. Justice N.S.Sanjay Gowda</p> <p>Regular First Appeals upto 2018 - Admission, Orders and Final Hearing</p> <p>Execution First Appeals and Execution Second Appeals (Single Judge matters) - Admission, Orders and Final Hearing</p> <p>Specially assigned matters</p>	<p>Physical hearing / Video Conferencing (optional)</p>
<p>19</p>	<p>Hon'ble Ms. Justice Jyoti Mulimani</p> <p>WP (CS) - Preliminary Hearing, Orders and Final Hearing</p> <p>WP (GM) upto 2018 - Preliminary Hearing, Orders and Final Hearing</p> <p>Probate and Succession matters and TOS - Admission, Orders and Final Hearing</p> <p>Specially assigned matters</p>	<p>Physical hearing / Video Conferencing (optional)</p>
<p>20</p>	<p>Hon'ble Mr. Justice R.Nataraj</p> <p>Criminal Revision Petitions - Admission, Orders and Final Hearing</p> <p>Specially assigned matters</p>	<p>Physical hearing / Video Conferencing (optional)</p>

<p>21</p>	<p>Hon'ble Mr. Justice Hemant Chandangoudar</p> <p>Criminal Petitions (U/s 482 of Cr.P.C) and Writ Petition filed u/Art. 226 & 227 of the Constitution of India r/w Section 482 Cr.P.C. upto 2019 - Admission, Orders and Final Hearing</p> <p>RPFC, HRRP, LRRP, MSA and CRP - Admission, Orders and Final Hearing</p> <p>Specially assigned matters</p>	<p>Physical hearing / Video Conferencing (optional)</p>
<p>22</p>	<p>Hon'ble Mr. Justice Pradeep Singh Yerur</p> <p>WP (Education and SC/ST) - Preliminary Hearing, Orders and Final Hearing</p> <p>WP (GM-CPC) upto 2018 - Preliminary Hearing, Orders and Final Hearing</p> <p>MFAs (MV and WC/ECA) of the years 2013 and 2014 - Admission, Orders and Final Hearing</p> <p>Civil Petitions - Preliminary Hearing/Admission, Orders and Final Hearing</p> <p>Specially assigned matters</p>	<p>Physical hearing / Video Conferencing (optional)</p>
<p>23</p>	<p>Hon'ble Mr. Justice M.Nagaprasanna</p> <p>WP (GM) from 2019 onwards - Preliminary Hearing, Orders and Final Hearing</p> <p>Specially assigned matters</p>	<p>Physical hearing / Video Conferencing (optional)</p>
<p>24</p>	<p>Hon'ble Mr. Justice M.I.Arun</p> <p>MFAs (MV and WC/ECA) upto 2012 and from 2019 onwards - Admission, Orders and Final Hearing</p> <p>Specially assigned matters</p>	<p>Physical hearing / Video Conferencing (optional)</p>

<p>25</p>	<p>Hon'ble Mr. Justice Shivashankar Amarannavar</p> <p>Criminal Appeals not assigned to the Bench of Hon'ble Mr.Justice P.N.Desai - Admission, Orders and Final Hearing</p> <p>Criminal Petitions U/s 407 of Cr.P.C - Admission, Orders and Final Hearing</p> <p>Specially assigned matters</p>	<p>Physical hearing / Video Conferencing (optional)</p>
<p>26</p>	<p>Hon'ble Mrs. Justice M.G.Uma</p> <p>Criminal Petitions U/s 438 and 439 of Cr.P.C - Admission, Orders and Final Hearing</p> <p>Specially assigned matters</p>	<p>Physical hearing / Video Conferencing (optional)</p>
<p>27</p>	<p>Hon'ble Mr. Justice Hanchate Sanjeevkumar</p> <p>MFAs (MV and WC/ECA) from 2015 to 2018 - Admission, Orders and Final Hearing</p> <p>Specially assigned matters</p>	<p>Physical hearing / Video Conferencing (optional)</p>
<p>28</p>	<p>Hon'ble Mr. Justice P.N.Desai</p> <p>Criminal Appeals (Acquittal) - Admission, Orders and Final Hearing</p> <p>Specially assigned matters</p>	<p>Physical hearing / Video Conferencing (optional)</p>
<p>29</p>	<p>Hon'ble Mr. Justice G.Basavaraja (Friday at 2.30 PM)</p> <p>Criminal Revision Petitions</p>	<p>Physical hearing / Video Conferencing (optional)</p>

Part – B

Hon'ble the Chief Justice and Hon'ble Judges sitting in Division Benches will take up matters whenever Their Lordships sit Single:

Sl. No.	Names of the Hon'ble Judges	Subjects
1	Hon'ble The Chief Justice	Writ Petition (GM-CPC)
2	Hon'ble Mr. Justice Alok Aradhe	Writ Petition (GM-CPC)
3	Hon'ble Mr. Justice B.Veerappa	Writ Petition (GM-CPC)
4	Hon'ble Mr. Justice G.Narendar	Writ Petition (GM)
5	Hon'ble Mr. Justice P.S.Dinesh Kumar	Writ Petitions filed by Judicial Officers and Members of the staff of High Court & District/Trial Courts
6	Hon'ble Mrs. Justice K.S.Mudagal	Criminal Appeals
7	Hon'ble Mr. Justice Ashok S. Kinagi	Writ Petition (GM)
8	Hon'ble Mr. Justice S.Vishwajith Shetty	WP (GM-CPC)
9	Hon'ble Mr. Justice S.Rachaiyah	Criminal Appeals
10	Hon'ble Mrs. Justice K.S.Hemalekha	Writ Petition (GM)
11	Hon'ble Mr. Justice Anil B. Katti	Misc. First Appeals (MV & WC/ECA)
12	Hon'ble Mr. Justice G.Basavaraja	Criminal Revision Petitions

NOTES:

- 1. Memos for urgent Preliminary Hearing/Admission, Orders and Hearing shall be moved by the Advocates/party-in-persons as per the SOP dated 3rd February 2022.**

2. In case of following newly filed cases, memo for posting will not be entertained. The same shall be listed automatically as notified:

- (a) **All Criminal Petitions U/s 438, 439 and 482 of Cr.P.C., Writ Petitions under Article 226 r/w Sec. 482 of Cr.P.C, Criminal Revision Petitions and Criminal Appeals – 4th day from the date of filing.**
- (b) **All Writ Petitions and Writ Appeals – 5th day from the date of filing.**
- (c) **All Civil matters – 5th day from the date of filing.**

(The General Holidays shall be excluded for counting the days)

3. No case will be entertained at the residence of the Hon'ble Judges without the specific order of Hon'ble the Chief Justice and in case Hon'ble the Chief Justice is not available, the next Senior most Judge available.

4. All Advocates shall strictly follow the Rules relating to wearing of masks and maintaining social distancing.

By Order of Hon'ble The Chief Justice

Sd/-

**(M.Chandrashekar Reddy)
Registrar (Judicial)**

Date:14.12.2022